

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA No.73/2017
IN
CP NO.146/Chd/Hry/2017

Application under Section 66 of the Companies Act, 2013.

In the matter of:

M/s Saraswati Packaging Industries Pvt. Ltd.
Plot No.17, Road No.8, DLF City Phase-I
Gurugram-122002
...**Petitioner/Applicant Company**

Present: Mr. Pawan Kumar, Advocate for applicant-company

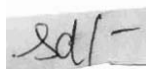
The main Company Petition is fixed for 03.10.2017.

Prayers made in this application are:-

- a) Dispense with the requirement of publication of notice as directed vide order dated 29.05.2017; or
- b) Allow the publication of notice in other newspapers since the publication of notice in 'Hindustan Times' and 'Jansatta' newspapers are very costly.

This application is taken up during vacation. The ground of urgency is that the publication in the newspapers is to be made within the time as specified in the order passed on 29.05.2017. Learned counsel for petitioner submits that the expenses of publication of notice in the newspapers 'Hindustan Times' and 'Jansatta' would be around ₹70,000/- and with the change of the newspapers the publication charges would be around ₹30,000/- to ₹35,000/-.

Having heard the learned counsel for applicant-company, I find no ground to change the newspapers for publication of notice of hearing. The CA stands dismissed.


(Justice R.P. Nagrath)
Member(Judicial)

June 08, 2017